

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.324/97

Tuesday, this the 4th day of March, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

TK Kurien,  
Extra Departmental Delivery Agent,  
Vettampara Post Office,  
Kothamangalam.

- Applicant

By Advocate Mr OV Radhakrishnan

Vs

Sub Divisional Inspector of  
Post Offices,  
Perumbavoor Postal Sub Division,  
Perumbavoor.

- Respondent

By Advocate Mr Varghese P Thomas, ACGSC

The application having been heard on 4.3.97 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who has been working as Extra Departmental  
Delivery Agent, Vettampara provisionally with effect from  
2.12.96, is aggrieved as the respondents refused to consider  
him for selection and regular appointment on the ground that  
his name has not been sponsored by the Employment Exchange.  
The applicant holds a current registration with the Employment  
Exchange. When the application came up for hearing, Shri Varghese  
P Thomas, ACGSC appearing for the respondent fairly conceded

..2...

that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Vishweshara Rao and others reported in (1996) 6 SCC 216, the respondent is prepared to consider the case of applicant also for regular selection though not sponsored by the Employment Exchange.

2. In the light of the above submission by the learned counsel, the application is disposed of directing the respondent to make the selection and appointment to the post of Extra Departmental Delivery Agent, Vettampara considering the candidature of the applicant also on 6.3.97 or any deferred date. No costs.

Dated, the 4th March, 1997.



AV HARIDASAN  
VICE CHAIRMAN

trs/43